

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA/351(AHM)2021
in
CP(IB) 275 (AHM) 2019

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.06.2021**

Name of the Company: BSE Ltd
V/s
Synergy Cosmetics Exim Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Amit Laddha appeared for the CoC.
Learned Counsel Mr. Vinay Bairagra appeared for the Applicant.

IA No. 351 of 2021 is filed by RP for withdrawal of main CP. We have gone through the record. CoC in its meeting dated 10.05.2021 by 100% vote decided resolve to withdraw the CP. Permission is granted.

Hence, IA No. 351 of 2021 is allowed and disposed of. Main CP is also stands withdraw and disposed of.

Corporate Debtor stands release from all rigours of CIRP. Resolution Professional is directed to hand over all documents and custody to the Suspended Management forthwith.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 15th day of June, 2021